

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 13

C.P. (IB)/160(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 30.04.2024

NAME OF THE PARTIES: **UNITY SMALL FINANCE BANK**
 LIMITED V/s BAGH BAHAR
 APPLIANCES PRIVATE LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Adv. Naveli Reshamwalla a/w Ms. Janhavi Hirlekar, Advocate i/b Dhir & Dhir Associates appeared for the Financial Creditor.
2. Adv. Bhanu Chopra a/w Mr. Sagar Parab, Advocate i/b Vigil Juris appeared for the Respondent.
3. Learned Counsel for the Respondent seeks further time to file reply contending the they have been recently instructed.
4. One-week time is granted and reply shall be filed after serving a copy thereof to Financial Creditor at least two days before the next date of hearing.
5. List this matter on **17.05.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)